ITEM NO.5 COURT NO.11 SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 44588/2026

[Arising out of impugned judgment and order dated 25-02-2026 in CRASJ No. 5095/2024 passed by the High Court of Judicature at Patna]

RAVINDRA KUMAR Petitioner(s)

VERSUS

THE STATE OF BIHAR Respondent(s)

IA No. 315340/2026 - CONDONATION OF DELAY IN FILING, IA No. 315341/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 315338/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 315339/2026 - EXEMPTION FROM FILING O.T.

Date : 30-10-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ARUN PALLI

For Petitioner(s) **Mr. Saurav Kumar- 3935, AOR**
Mr. Abhishek Anand, Adv.
Mr. Priya Ranjan, Adv.
Mr. Vivek Kumar, Adv.
Mr. Ajay Gahalyan, Adv.
Mr. Ranjeet K Ranjan, Adv.
Mr. Prashant Nain, Adv.
Mr. Umesh Babu Chaurasia, Adv.

For Respondent(s) **Mr. Naveen Kumar- 1725, AOR**
Mr. Rishabh Chaudhary, Adv.
Ms. Isha Baloni, Adv.
Mr. Sudhanshu Pathak, Adv.
Ms. Pragya Prachi Pandey, Adv.
Mr. Prabhat Sejwar, Adv.
Mr. Prateek S Tiwari, Adv.
Ms. Saanya Srivastava, Adv.
Mr. Aryan Kumar Rai, Adv.

Signature Not Verified
Digitally signed by NIRMALA NEGI
Date: 2026.10.30 17:53:24 IST
Reason:

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.

2. Heard learned counsel appearing for the parties.

3. The present petition calls in question the correctness of the order dated 25-02-2026 in Criminal Appeal (SJ) No.5095/2024 passed by the High Court of Judicature at Patna. By the said order, the petitioner has been denied the benefit of bail in connection with the conviction and sentence passed by the Trial Court at Jehanabad, Bihar (for short, 'Trial Court').

4. The Trial Court convicted the petitioner and sentenced the petitioner seven years simple imprisonment in Excise Case No.2929/2024 arising out of FIR/Case No.53/2024 registered with Kaler Police Station, District Jehanabad, Bihar, for the offences punishable under Section 30(a) of the Bihar Prohibition and Excise (Amendment) Act, 2018 along with a fine of Rs.1,50,000/-. The petitioner has already undergone about two years & ten months in custody; the matter pertains to an appeal of 2024; the petitioner has sentenced for a fixed sentence of seven years and appeal is likely to take some time.

5. Keeping in mind the principal laid down by this Court with regard to the suspension of sentence in the case of fixed sentence, we are inclined to suspend the sentence and enlarge the petitioner on bail pending

hearing of the appeal before the High Court.

6. Accordingly, we direct that pending hearing of the Criminal Appeal (SJ) No.5095/2024 before the High Court, the sentence of the petitioner is suspended and the petitioner shall be enlarged on bail subject to the satisfaction of the concerned Trial Court in connection with the aforesaid Case/FIR and for the offence mentioned hereinabove.

7. The Special Leave Petition is disposed of in the above terms.

8. Pending application(s), if any, shall also stand disposed of.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(ANJALI PANWAR)
ASSISTANT REGISTRAR